

(2019) 12 DEL CK 0171

In the Delhi High Court

Case No : Criminal Writ Petition No. 3466 Of 2019, Criminal Miscellaneous
Application No. 42477 Of 2019

Aman Verma & Ors.

APPELLANT

Vs

State & Anr

RESPONDENT

Date of Decision : 11-12-2019

Acts Referred:

Indian Penal Code, 1860 — Section 34, 323, 354

Citation : (2019) 12 DEL CK 0171

Hon'ble Judges : Brijesh Sethi, J

Bench : Single Bench

Advocate : Ankit Tandon, Sherish Tandon, Shivani Sharma, Richa Kapoor

Final Decision : Disposed Of

Judgement

Brijesh Sethi, J

Quashing of FIR No. 177/2019, under Sections 354/323/34 IPC, registered at police station Adarsh Nagar, Delhi is sought on the ground that the matrimonial dispute stands amicably resolved between the parties and petitioner No.1/ husband and respondent No.2/wife are living happily together for last three months.

Notice.

Ms. Shivani Sharma, Advocate for Ms. Richa Kapoor, Additional Standing Counsel for respondent No.1/State, accepts notice and submits that petitioners as well as respondent No.2/complainant are present in the Court and they have been duly identified by Investigating Officer of this case.

Respondent No.2, present in the Court, submits that the dispute with petitioners has been amicably resolved and she is happily and peacefully living with petitioner No.1/husband and therefore, to restore cordiality between the parties, the FIR in question and proceedings emanating therefrom be quashed.

In view of the fact that respondent No.2, who is the complainant of FIR in question, is happily living with petitioner/husband, FIR No. 177/2019, under Sections 354/323/34 IPC, registered at police station Adarsh Nagar, Delhi and proceedings emanating therefrom, are hereby quashed qua petitioners.

This petition and application stand disposed of accordingly.

Dasti.